

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)  
"E" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER AND  
SHRI M. BALAGANESH, HON'BLE ACCOUNTANT MEMBER**

**ITA NO. 3952/MUM/2019 (A.Y: 2014-15)**

|   |    |  |
|---|----|--|
| Tirupati Mahalaxmi Co. Op. Hsg. Soc Ltd.,<br>Ashish, Ground Floor, Tirupati Apartments<br>Bhulabhai Desai Road, Mumbai - 400026<br><br><b>PAN: AAAAT4093R</b> | v. | Income Tax Officer – 19(3)(5)<br>Matru Mandir, Tardev Road<br>Mumbai – 400 007 |
| <b>(Appellant)</b>  |    | <b>(Respondent)</b>  |

|                              |          |                              |
|------------------------------|----------|------------------------------|
| <b>Assessee by</b>           | <b>:</b> | <b>None</b>                  |
| <b>Department by</b>         | <b>:</b> | <b>Shri Vijaykumar Menon</b> |
|                              |          |                              |
| <b>Date of Hearing</b>       | <b>:</b> | <b>17.03.2021</b>            |
| <b>Date of Pronouncement</b> | <b>:</b> | <b>17.03.2021</b>            |

**ORDER**

**PER C.N. PRASAD (JM)**

**1.** This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)–59, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 25.03.2019 for the A.Y. 2014-15.

**2.** Assessee through its authorized representative filed a letter through e-mail dated 16<sup>th</sup> March, 2021 and submitted as under: -

**"Sub: Re: Tirupati Mahalaxmi Co-op Hsg Soc Ltd-ITANO.  
3952/Mum/2019-E Bench-Withdrawal of appeal –  
date of hearing – 17/03/2021**

-----

*Dear sir,*

*With reference to the above and as per the instructions of our above  
said clients, please note that they have received Form no. 3 from  
PCIT, Mumbai – 19 under Vivad Se Vishwas Scheme, 2020.*

*Therefore, kindly treat this appeal as withdrawn."*

**3.** On a perusal of the above letter filed by authorized representative of the assessee and enclosed copy of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the appeal. Accepting the request of the assessee for withdrawal of appeal, this appeal is dismissed as withdrawn.

**4.** In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 17.03.2021

Sd/-  
**(M. BALAGANESH)**  
**ACCOUNTANT MEMBER**  
Mumbai / Dated 17.03.2021  
Giridhar, Sr.PS

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
**ITAT, Mum**